

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.375/2002

Date of order: 4.9.2002

Bhanwar Singh Gurjar, S/o Sh.Pokarmal Gurjar, R/o Village Soti, Post Budana, Distt.Jhunjhunu.

...Applicant.

Vs.

1. Union of India through its Secretary, Govt of India, Deptt of Posts, New Delhi.
2. Chief Post Master General Rajasthan Circle, Jaipur.
3. Supdt.of Post Offices, Jhunjhunu, Distt.Jhunjhunu.
4. Pankaj Kumar, S/o Sh.Ummmed Singh, Vill & Post Pratappura, Distt.Jhunjhunu, Rajasthan.

...Respondents.

Mr.M.S.Gurjar - Counsel for applicant.

CORAM:

Hon'ble Mr.H.O.Gupta, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

The learned counsel for the applicant submits that he wants to withdraw this O.A with the liberty to file a duly constituted O.A. The prayer is granted subject to limitation. Accordingly, this O.A is dismissed as withdrawn.

  
(M.L.Chauhan)

Member (J)

  
(H.O.Gupta)

Member (A)